

**POWER AND FUNCTIONS OF THE HIGH COURT COMMITTEE.**

**Subject to the general superintendence and control of the State Authority, the High Court Committee shall exercise the following powers and perform the following functions;**

- (a) Recommend to the State Authority for filling of Public Interest Litigation in the High Court for the general benefit of a large body or class of persons who cannot by themselves take recourse to law due to penury illiteracy or other similar reasons;
- (b) Convene and organize Lok Adalats at regular intervals in respect of High Court cases;
- (c) Receive applications for legal services in respect of cases pertaining to High Court of A.P.;
- (d) Ensure that the case of every applicant is promptly processed and disposed of;
- (e) Consider the cases brought before it for legal services and decide as to what extent legal services can be made available to the applicant.
- (f) Persuade the parties to appear before it and make efforts to bring about a just settlement between them and if necessary also refuse the legal services, if in its opinion, the conciliation has failed due to any fault on the part of the applicant;
- (g) Encourage and promote conciliation and settlement in all legal proceedings;
- (h) Take proceedings for the recovery of the costs awarded to a person to whom legal services are rendered;
- (i) Submit recommendations and suggest improvements to the State Authority in the working of these Regulations;
- (j) Prepare and submit such reports, returns and other statistics or information, as the State Authority may call for; and
- (k) Perform and exercise such other functions and powers as may be determined by the State Authority from time to time.